

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-288(PB)/2019

IN THE MATTER OF:

Mr. Ajit Shrivastava & Ors. ... Applicant/Petitioner
Vs
M/s. Gayatri Hospitality and Realcon Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 17.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Aishvary Vikram counsel for Petitioner/Applicant
For Respondent : Mr. P. Nagesh along with Adv. Arpit Singh Arora and
Adv. Akshay Sharma, Advs.

ORDER

The matter being part heard and now listed before this Bench, but in the absence of the Member (Technical), who is part of the Principal Bench and he is now on leave till 31.05.2023, we have no other option except to adjourn this matter to be heard by the Regular (Principal) Bench.

List the matter **on 03.07.2023** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)